

(b) if so, to what extent his Ministry has strengthened and has a separate wing to handle cases of terror funding with the existing establishment;

(c) to what extent this move has helped in tracking misuse of funds for terrorist activities; and

(d) whether his Ministry is likely to approach international credit and debit card companies for access to details of large scale money transfers to India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) The Ministry of Home Affairs has concurred with the proposal of the Ministry of Finance to amend the Allocation of Business Rules, so that the subject of Combating Financing of Terrorism is allocated as a subject matter to the Ministry of Home Affairs. The formal amendment to the Allocation of Business Rules is yet to be carried out.

(b) and (c) The Ministry of Home Affairs deals with the subject matter of Terrorism. The aspect of financing of terrorism is monitored by the Security Agencies within the Ministry of Home Affairs and concerns regarding the vulnerabilities/channels of terrorist financing have been enunciated from time to time. As a result of such concerns, the Prevention of Money Laundering Act (PMLA) was amended in 2009 and money transfer services, which were hitherto not covered as a reporting entity of the PMLA, were brought within its ambit. Action has also been taken to freeze funds associated with terrorist outfits, invoking Section 51 (a) of the Unlawful Activities (Prevention) Act, 1967.

(d) International credit and debit cards, using their Visa and MasterCard and American express platforms, have been made reporting entities under PMLA. The Director, Financing Intelligence Unit (FIU-IND) is empowered to seek specific information in respect of transactions utilizing international credit and debit cards.

Maoist activities not linked to political and ideological moorings

*195. SHRI SHYAMAL CHAKRABORTY:

SHRI MOINUL HASSAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that the activities of Maoists in India are not linked with any political and ideological moorings;

(b) if so, whether Government has contemplated to take multi-pronged steps, such as developmental works, in Maoist affected regions and combined combating operation in the States simultaneously;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) Maoist's aim is to capture political power through a protracted armed struggle against the State.

Government continues to pursue a policy to deal with the naxalite activities in a holistic manner in the areas of security and development. State Governments deal with the various issues related to naxalite activities in the States. The Central Government supplements their efforts in several ways. These include modernization and upgradation of the State Police forces under various schemes; sharing of intelligence and facilitating inter-State coordination; and assistance for integrated development of naxal affected areas through a range of schemes.

A high-level Task Force under Cabinet Secretary has been formed for promoting coordinated efforts across a range of development and security measures. Ministries such as Rural Development, Panchayati Raj, Tribal Affairs, Power, Drinking water Supply, Road Transport & Highways and Planning Commission are represented in the Task Force.

34 most affected districts in eight States have been taken up for special attention on planning, implementation and monitoring of security related measures and development schemes so that a comprehensive approach to deal effectively with the naxal problem, with monitorable targets and deliverables, is formulated and implemented.

Toxic Chinese toys being sold in stores

*196. SHRI A. ELAVARASAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware that a huge number of Chinese toys, which are made up of toxic contents with dangerous health effects among children, are being sold in all toy stores and even in well-known retail stores; and

(b) if so, whether Government has taken any strong action against those toy stores?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) and (b) As per Notification No. 113/(RE-2008)/2004-2009, dated 16th June, 2009 all imported toys into India are mandated to conform to the International Standards prescribed in ASTM F963 or EN 71; or standards prescribed in ISO 8124 (Parts I-III) or IS 9873 (Parts I-III).

Toys not meeting the above specifications and which are not accompanied by certificates of conformity with aforementioned standards and testing, are prohibited for import into India, with effect from 16th June, 2009.

World Bank loan for road projects in A.P.

*197. SHRI MOHD. ALI KHAN. Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the World Bank has sanctioned crores of rupees as loan for the road projects in Andhra Pradesh;